

(.SEE RULE -4 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI  
....

ORDER SHEET

Original Application No : 48/02  
Misc. Petition No. \_\_\_\_\_  
Contempt Petition No. 48/02 in O.A 263/98  
Review Application No. \_\_\_\_\_

Applicant (s) Bendang Ao

-Vs-

Respondent (s) V.P. Nanda, R.S. Dubey, A.K. Nagin

Advocate for the Applicant (s) Mr. H. Rahman

Advocate for the Respondent(s) C. S. B.K. Sharma, P. S. Soma

Notes of the Registry	Date	Order of the Tribunal
<p>This Contempt Petition has been filed by the Counsel for the applicant praying for wilful disobedience and Non-compliance of the Judgement and order dated 24.7.2001 Passed by this Honorable Tribunal in O.A 263/98.</p> <p>laid before the Honorable Court for further orders.</p> <p><u>Section Officer</u> 3/11/02</p>	<p>7.10.02</p> <p>1m</p> <p>18.11.02</p> <p>mb</p>	<p>Heard learned counsel for the parties.</p> <p>Issue notice on the respondents to show cause as to why the Contempt Proceedings shall not be initiated against the alleged contemnors. List on 18.11.02 for orders.</p> <p><u>Member</u> <u>Vice-Chairman</u></p> <p>List again on 16.12.2002 to enable the respondents to file show cause reply on the prayer made by Mr. S.Sarma, learned counsel for the respondents.</p> <p><u>Member</u> <u>Vice-Chairman</u></p>

N Notice prepared and sent  
to Ds for imm the  
respondent No 1 to 4  
by Regd A.A. *for*  
16/10/02

One Qly Shert

SINo 2956 W 59

Dtd 5/11/02

20/12/2002

Shon came  
reply has been  
filed by the  
Respondents at  
page nos. 15 to 18  
H.S.

31.12.2002

Copy of the order  
has been sent to the  
Offce. for issuing  
the rule to the parties.  
H.S.

16.12.02

On the prayer of Mr. U.K.  
Nair, learned counsel appearing  
on behalf of the Standing counsel  
for the Railway, the matter be  
posted on 23.12.2002 for further  
orders.

  
Vice-Chairman

mb

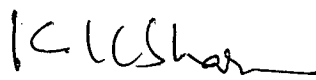
23.12.02

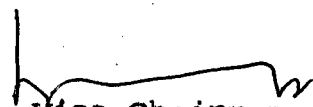
Heard Mr. S.Sarma, learned  
counsel for the respondents.

On consideration of materials  
on record it appears that the authority  
by order No. O.O. No.CP/MLG/488 dated  
27.12.2001 the period of service of  
the applicant has been treated as  
continuous service in terms of rule  
2612 of IREM in alternative post and also  
entitled the pension and pensionary  
benefit in past service rendered in the  
Battalion. Fixation of pay was also  
made in terms of rule 2614 of IREM and  
the service seniority was also granted  
to the applicant.

In the circumstances, we find  
that the authority concerned duly  
complied with the order dated 24.7.2001  
in O.A. No. 263/1998. Accordingly, the  
contempt proceedings stands dropped.

A copy of the order dated  
27.12.2001 is placed on record.

  
Member

  
Vice-Chairman

mb